

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 917/95

Transfar Application No: ----

8-9-1995

DATE OF DECISION: \_\_\_\_\_

K.C.Shah

Petitioner

Mr.S.S.Karkera

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr.Sureshkumar

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S.Hegde, Member(J)

The Hon'ble Shri M.R.Kolhatkar, Member(A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

M

*B.S.HEGDE*  
(B.S.HEGDE)  
M(J)

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.917/95

K.C.Shah

.. Applicant

-versus-

Union of India & Ors.

.. Respondents

Coram: Hon'ble Shri B.S.Hegde, Member(J)

Hon'ble Shri M.R.Kolhatkar, Member(A)

Appearances:

1. Mr.S.S.Karkera  
counsel for the  
applicant.

2. Mr.Sureshkumar  
counsel for the  
respondents.

ORAL JUDGMENT: (Per B.S.Hegde, Member(J))

Date: 8-9-1995

Learned counsel for the applicant states that the applicant had made an appeal to the competent authority against the order of dismissal but the same is not disposed of so far. Learned counsel for the respondents submit that the appeal has already disposed of, and in case the same has not been disposed of direction may be given to dispose of the same.

2. In the circumstance we direct the respondents to dispose of the appeal by <sup>a</sup> speaking order within a period of four weeks from the date of communication of this order.

3. O.A. is disposed of accordingly.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
Member(A)

B.S.Hegde  
(B.S.HEGDE)  
Member(J)